ITEM NO.2 COURT NO.2 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4691/2011

(From the judgement and order dated 31/05/2011 in BA No. 586/2011 & CRLMB No. 843/2011 of The HIGH COURT OF DELHI AT N. DELHI)

KULWANT SINGH BAGGA Petitioner(s)

VERSUS

STATE OF NCT OF DELHI Respondent(s)
(With appln(s) for exemption from filing c/c of the impugned Judgment,exemption from filing O.T.,permission to place addl. documents on record,stay of arrest)

Date: 30/06/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE A.K. PATNAIK
(VACATION BENCH)

For Petitioner(s) Mr.Nagendra Rai,Sr.Adv.
Mr. O.P. Bhadani,Adv.
Mr. Rajeev Kumar,Adv.
Mr. Brij Bhusan,Adv.
For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Exemption allowed.

Permission to place additional documents is granted.

Issue notice.

The petitioner shall not be arrested until further orders in connection with FIR No.341 dated 21.9.2010.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master

Copy of the order be given dasti.